tion is being collected and will be laid on the Table of the House in due course.

Law and Order in Delhi

812. **Shri Beli Ram Das:** Will the Minister of **Home Affairs** be pleased to state:

(a) how many murders took place during 1955-56 in the State of Delhi; and

(b) in how many cases fire-arms have been used in these murders?

The Minister in the Ministry of Home Affairs (Shri Datar):—

	1955-56	(upto 31-7-1956)
(a)	40	31
(b)	4	1

Housing Facilities

813. **Shri V. P. Nayar:** Will the Minister of **Home Affairs** be pleased to state:

(a) whether the Government of Travancore-Cochin has any programme for providing better Housing facilities for the pot-makers (Velars) in Attingal Town; and

(b) if so, the details of the scheme?

The Minister in the Ministry of Home Affairs (Shri Datar): (a) and (b). The Travancore-Cochin Government have formulated a scheme for the construction of houses for one hundred families of Municipal servants and pot-makers of Attingal. The cost involved including acquisition charges will be advanced by the Government as interest free loan repayable in twenty-five annual equated instalments. The scheme will be executed through the Municipality of Attingal.

लोहा अयस्क

८१४. **श्री अनिरुद्ध सिंह : क्या प्राकृतिक संसाधन और वैज्ञानिक गवेषणा** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उदयपुर डिवीजन में अरावली पहाड़ियों के काले मगरा क्षेत्र के निकट विपुल मात्रा में लोहे के निक्षेप प्राप्त होने की संभावना है ; और

(ख) यदि हां, तो इस क्षेत्र में खनिजों की खोज करने के लिये सरकार क्या कार्यवाही कर रही है ?

प्राकृतिक संसाधन मंत्री (श्री के० दे० मालवीय) : (क) भारतीय भूतत्वीय सवक्षण विभाग के पास कालेमगरा क्षेत्र में लोहा अयस्क पाये जाने की कोई निश्चित जानकारी नहीं है । फिर भी, अरावली की पहाड़ियों में कच्चे लोहे के भंडार पाये गये हैं ।

(ख) भारतीय भूतत्वीय सवक्षण विभाग का १९५६-५७ के क्षेत्र-कार्य-काल में उदयपुर डिवीजन में कच्चे लोहे के अधिक आशाजनक क्षेत्रों में खोजे जाने का प्रस्ताव है ।

खनिज निक्षेप

८१५. **श्री बलवन्त सिंह महता : क्या प्राकृतिक संसाधन और वैज्ञानिक गवेषणा** मंत्री यह बताने की कृपा करेंगे कि :

(क) अभी हाल में हुए सर्वेक्षण के परिणामस्वरूप जावर क्षेत्र में सीसा और जस्ते को छोड़ कर अन्य खनिज लगभग कितनी मात्रा में मिले हैं ;

(ख) खनिजों का सर्वेक्षण कब तक पूरा हो जाने की आशा है ; और

(ग) कितनी दूर तक इस खनिज के मिलने के आसार मिले हैं ?

प्राकृतिक संसाधन मंत्री (श्री के० दे० मालवीय) : (क) से (ग). सीसे तथा जस्ते के अतिरिक्त अन्य खनिज निक्षेपों की संचित मात्रा बहुत ही कम पाई गई तथा उन का अनुमान नहीं लगाया गया है । यह निश्चित नहीं बताया जा सकता कि जावर क्षेत्र का सर्वेक्षण कब पूर्ण होगा । उन क्षेत्रों का विस्तार जिन में खनिजों के चिन्ह पाय गये हैं, सर्वेक्षण समाप्त होने के पश्चात ही जाना जा सकेगा ।

Inspecting Assistant Commissioner of Income-tax

816. **Shri Bhagwat Jha Azad:** Will the Minister of **Finance** be pleased to state:

(a) the functions of the Inspecting Assistant Commissioner of Income-Tax in-charge of training of probationers; and

(b) the average number of trainees under his charge?

The Minister of Revenue and Civil Expenditure (Shri M.C. Shah): (a) and (b). A statement giving the requisite information is laid on the Table of the House. [*See* Appendix VII, annexure No. 53].

Outstanding Contractors' Bills with M.E.S.

817. Shrimati Renu Chakravartty: Will the Minister of **Defence** be pleased to state:

(a) whether it is a fact that a large number of Contractors' bills are still outstanding with the M.E.S. authorities, even though the works have been completed;

(b) if so, the number of bills outstanding at present in respect of works done by the G.E., Projects Division, Red Fort, Delhi;

(c) for how long each of these bills has been outstanding; and

(d) the action Government propose to take to expedite payment?

The Deputy Minister of Defence (Sardar Majithia): (a) No.

(b) 11 (Eleven).

(c) Out of the eleven, only five are pending for more than six months after the completion of the work. In all these five cases, the contractors did not submit the bills which had to be prepared by Government. These have not been fully accepted by the contractors leading to arbitration and court proceedings. The duration of the outstandings in these five cases varies from 14 months to 3½ years.

(d) Detailed instructions have been issued by the Engineer-in-Chief to lower formations in consultation with Ministry of Finance and the Controller General of Defence Accounts for dealing with avoidable delays. Delays arising on account of the contractors raising claims after the completion of works or due to unsatisfactory execution of work leading to arbitration and court proceedings are unavoidable for adequately safeguarding Government's interests and for securing a proper and effective utilisation of Government funds.

Smuggling

818. Shri D. C. Sharma: Will the Minister of **Finance** be pleased to state:

(a) the number of smugglers arrested on the West Bengal border during the months of March, April, May and June, 1956;

(b) the total value of goods confiscated;

(c) the major items among them; and

(d) the number of smugglers convicted?

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): (a) No smuggler was arrested on the West Bengal border during the months of March, April, May and June, 1956.

(b) The total value of goods confiscated during that period by competent customs officers, in exercise of their powers under the Land Customs Act, is Rs. 7,15,600.

(c) The major items involved were betelnuts, strawmats, gold, silver, Pak and Indian currencies and cotton textiles.

(d) No smuggler was sent up for trial in a court of law during that period as most of the cases were individually petty ones or detected at substantial distances from the border making direct personal responsibility for import in contravention of regulations, difficult to establish.

छावनी बोर्ड

८१६. श्री भक्त दर्शन : क्या प्रतिरक्षा मंत्री ३० अप्रैल, १९५६ के तारांकित प्रश्न संख्या १८०६ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) लैंसडोन, लंढौर और चकराता के छावनी बोर्डों की विकास योजनाओं के बारे में क्या इस बीच कोई अंतिम निर्णय कर लिया गया है ;

(ख) यदि हां, तो क्या उन में से प्रत्येक के बारे में किये गये निर्णय की एक प्रति सभा-पटल पर रखी जायेगी ; और

(ग) यदि अभी तक कोई निर्णय नहीं किया गया है तो कब तक अन्तिम निर्णय हो जाने की आशा की जा सकती है ?

प्रतिरक्षा संगठन मंत्री (श्री त्यागी) : (क) जी, हां ।

(ख) चालू वित्तीय वर्ष में इन तीन छावनियों को अस्थायी तौर पर बांटी गई राशियों का विवरण सभा-पटल पर रख